IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.14403 of 2026

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Bihar Rajya Panchayat Sachiv Sangh

... ... Petitioner/s

Versus

The State of Bihar and Others

... ... Respondent/s

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Appearance :
For the Petitioner/s : Mr. Ram Jiban Pd. Singh, Advocate
For the State : Mr. Sanjeev Kumar Jha, (S.C 34)
Mr. Amritesh Jha, A.C. to S.C 34

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CORAM: HONOURABLE MR. JUSTICE DR. ANSHUMAN

ORAL ORDER

2 21-09-2026 Learned Counsel for the petitioner and learned Counsel for the State are present.

2. As prayed for, two weeks' time is hereby granted to remove the defect as pointed out by the Office or to take steps to contest the defect, failing which the present writ application stands rejected without further reference to a Bench.

3. As such, put up this case on 06/10/2026 under appropriate heading.

(Dr. Anshuman, J)

Anshuman/-

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